

MR. SPEAKER: No I have not permitted.

(Interruptions)

MR. SPEAKER: Mr. Sharad Yadav.

(Interruptions)

MR. SPEAKER: You can come and meet me in my chamber.

*(Interruptions)***

MR. SPEAKER: I have not permitted you.

SHRI MANORANJAN BHAKTA (Andaman & Nicobar Islands): Sir, I have given a calling attention notice. Both the passenger ships plying between the mainland and the Andamans have been withdrawn by the Central Government. It is a serious matter.

MR. SPEAKER: You had your say. I will look into the matter. Now Papers to be laid on the Table of the House.

[*English*]

12.16 hrs.

PAPERS LAID ON THE TABLE

Review on the working of and Annual Report of North Eastern Handicrafts and Handlooms Development Corporation Ltd., Shillong for 1988-89 and Statement for delay in laying these papers and Annual Report and preview on the working of and Annual Accounts of Central Silk Board, Bangalore for 1988-89 etc. etc.

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government on the working of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Shillong, for the year 1988-89.

(ii) Annual Report of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Shillong for the year 1988-89 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT- 286/90]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 1988-89 under section 12(A) of the Central Silk Board Act, 1948.

(ii) A copy of the Review (Hindi and English version) by the Government on the working of the Central Silk Board, Bangalore, for the year 1988-89.

(iii) A copy of the Annual Accounts (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 1988-89 together with Audit Report thereon, under sub-section (4) of section 12 of the Central Silk Board Act, 1948.

(4) A statement (Hindi and English versions) showing reasons for

delay in laying the papers mentioned at (3) above. [Placed in Library. See No. LT- 287/90]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Apparel Export Promotion Council, New Delhi, for the year 1988-89 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Apparel Export Promotion Council, New Delhi, for the year 1988-89.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above [Placed in Library. See No. LT- 288/90]
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Wool Research Association, Thane, for the year 1988-89 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Working of the Wool Research Association, Thane, for the year 1988-89. [Placed in Library. See No. LT- 289/90]

[*Translation*]

Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Central (Amendment Rules, 1989; Review of the working of and Annual Report and Audited Accounts of Artificial Limbs Manufacturing Corporation of India, Kanpur; Annual Accounts and Annual Report of Employees Provident Fund Organisation, New Delhi for 1988-89 etc., etc.

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): I beg to lay on the Table:-

- (1) A copy of the Inter-State Migrant Workmen (Regulation of Employees and Conditions of Service) Central (Amendment) Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 514 in Gazette of India dated the 22nd July, 1989 under sub-section (3) of section 35 of the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979; [Placed in Library. See No. LT- 290/90].
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (i) Review by the Government on the working of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 1988-89.
- (ii) Annual Report of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 1988-89 along with Audited Accounts and comments of the Controller and Auditor General thereon. [Placed in Library. See No. LT- 291/90]
- (3) A copy of the Annual Accounts (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 1988-89 together with Audit Report thereon.
- (4) A copy of the Annual Report (Hindi and English versions) of the Employees' Provident Fund Organisation for the year 1988-89. [Placed in Library. See No. LT- 292/90]
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Rehabilitation Council, New Delhi, for the year

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1988-89 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Rehabilitation Council, New Delhi for the year 1988-89.

- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above. [Placed in Library. See No. LT- 293/90]

[English]

Annual Report and Review on the working of New Delhi Tuberculosis Centre, New Delhi for the year, 1988

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROUFRAY): I beg to lay on the Table:-

- (i) A copy of the Annual Report (Hindi and English versions) of the New Delhi Tuberculosis Centre, New Delhi, for the year 1988 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the New Delhi Tuberculosis Centre, New Delhi for the year 1988. [Placed in Library. See No. LT- 294/90]

Sugar (price Determination for 1989-90 Production) Amendment Order 1990; Notifications under Essential Commodities Act, 1955 and Bureau of Indian Standards Act, 1986 etc.

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA): I beg to lay on the Table:-

- (1) A copy of the Sugar (Price Determination for 1989-90 Production)

Amendment Order, 1990 (Hindi and English versions) Published in Notification No. G.S.R. 36 (E) in Gazette of India dated the 27th January, 1990 under subsection (6) of section 3 of the Essential Commodities Act, 1955 [Placed in Library. See No. LT- 295/90]

- (2) A copy each of the following Notifications (Hindi and English versions) under section 39 of the Bureau of Indian Standards Act, 1986:—

- (i) The Bureau of Indian Standards (Amendment) Rules, 1990 published in Notification No. G.S.R. 48 (E) in Gazette of India dated the 2nd February, 1990.

- (ii) The Bureau of Indian Standards (Powers and Duties of Director-General) Amendment Regulations 1990 published in Notification No. G.S.R. 69 (E) in Gazette of India dated the 9th February, 1990.

- (3) A copy of Notification No. S.O. 107 (E) (Hindi and English versions) published in Gazette of India dated the 29th January, 1990 making certain amendments in Notification No. S.O. 376 (E) dated the 26th May, 1989 issued under subsection (1) of section 4 of the Bureau of Indian Standards Act, 1986. [Placed in Library. See No. LT- 296/90]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Consumers' Federation of India Limited, New Delhi, for the year 1988-89 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of

Airbus A-320 of Indian Airlines at Bangalore

- the National Cooperative Consumers' Federation of India Limited, for the year 1988-89.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above. [Placed in Library. See No. LT- 297/90]
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Central warehousing Corporation, for the year 1988-89 along with Audited Accounts under sub-section (11) of section 31 of the Warehousing Corporation Act, 1962.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Warehousing Corporation for the year 1988-89.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above. [Placed in Library. See No. LT- 298/90]
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi for the year 1988-89 under section 19 of the Delhi Urban Art Commission, Act, 1973.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi for the year, 1988-89 together with Audit Report thereon under sub-section (4) of section 20 of the Delhi Urban Art Commission Act, 1973. [Placed in Library. See No. LT- 300/90]
- (3) A statement (Hindi and English versions) (i) correcting the reply given on 3rd May, 1989 to Unstarred Question No. 7832 by Shri C. Janga Reddy, M.P., regarding losses in I.S.B.T and (ii) giving reasons for delay in correcting the reply. [Placed in Library. See No. LT- 301/90].

Delhi Urban Art Commission (Terms and Conditions of Service) Amendment Rules 1989; Annual Report Annual Accounts of Delhi Urban Art Commission, New Delhi for 1988-89 etc.

THE MINISTER OF URBAN DEVELOPMENT (SHRIMURASOLIMARAN): I beg to lay on the Table:-

- (1) A copy of the Delhi Urban Art Commission (Terms and Conditions of Service) Amendment Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 265 in Gazette of India dated the 8th April, 1989 under sub-section (3) of section 26 of the Delhi Urban Art Commission Act, 1973. [Placed in Library. See No. LT- 299/90]

[English]

12.17 hrs.

STATEMENT RE: ACCIDENT TO THE AIRBUS A-320 AIRCRAFT OF INDIAN AIRLINES AT BANGALORE ON 14TH FEBRUARY, 1990

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): Sir, it is with deep anguish that I recall the accident to the Airbus A-320 aircraft VT-EPN of the Indian Airlines on the 14th February, 1990. The aircraft was on a flight from Bombay to Bangalore and was carrying 135 passengers, 4 infants and 7 crew members. The aircraft crashed outside the Bangalore airport about 800 metres short of the runway while on its final ap-